

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 523/97.

Dt. of Decision : 1-5-97.

Murke VenkataRajeswara Rao

.. Applicant

Vs

1. The Union of India Rep. by its Director, National Sample Survey Organisation, Field Operation Division (FOD), New Delhi.
2. The Deputy Director, National Sample Survey Organisation (FOD), A.P., North Region, 8th Floor, West Wing, Gagan Vihar, M.J.Road, Hyderabad-1.
3. The Regional Assistant Director, National Sample Survey Organisation (FOD), A.P., North Region, 8th Floor, West Wing, Gagan Vihar, M.J.Road, Hyderabad-1. .. Respondents.

Counsel for the applicant : Mr.K.K.Chakravarthy

Counsel for the respondents : Mr.K.Ramulu, Addl.CGSC.

CORAM:-

The Hon'ble Shri R.Rangarajan : Member (Admn.)

The Hon'ble Shri B.S.Jai Parameshwar : Member (Judl.)



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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.K.Chakravarthy, learned counsel for the applicant and Mrs.Nagavani for Mr.K.Ramulu, learned counsel for the respondents.

2. The applicant in this OA is a Group-D employee under R-3. It is stated that he was drawing the maximum pay of Rs.940/- in the scale of pay of Rs.750-940/-. It is further stated that he was entitled for IN-SITU promotion of Rs.825-1200/- basing on the O.M. 10(10)/E/III/88, dated 13-9-91 ~~0000000000~~ which is extracted in the Annexure-7 of the OA. The applicant submits that he was given that IN-SITU promotion and his pay was also fixed in the higher scale of Rs.825-1200/- w.e.f., 1-8-92. However, by the office order No.A-46011/1/Estb/96 dated 1-7-96 the in-situ promotion order to the scale of Rs.775-1025/- w.e.f., 1-4-95 was cancelled.

3. Aggrieved by the order he has filed this OA for setting aside the Order No. A-46011/1/Estb/96 dated 1-7-96 (Annexure-2) and for a consequential direction to the respondents not to effect the recovery of the ~~amount~~ paid to the applicant and also allow him to draw the same.

4. The applicant has filed a representation dated 9-8-96 (Annexure-3). But it is stated that the said representation is not yet disposed of.

5. As the representation is still pending with R-1 the said respondent should dispose of the same before cancelling the in-situ promotion and revising his pay on the basis of the cancellation order.



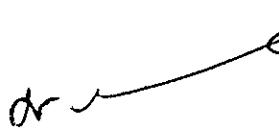
6. In the result, the following direction is given:-

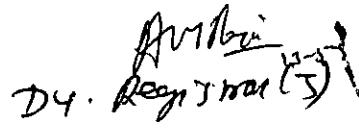
R-1 is directed to dispose of the representation of the applicant dated 9-8-96 (Annexure-3) in accordance with the rules. Till such time the representation is disposed of the in-situ promotion given to the applicant should not be cancelled and he should be allowed to continue in that scale till the disposal of the representation.

7. The OA is ordered accordingly at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)

1597
Dated : The 1st May 1997.
(Dictated in the Open Court)


(R. RANGARAJAN)
MEMBER(ADMN.)


D.Y. Reginald

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Copy to :-

1. The Director, National Sample Survey Organisation, Field Operation Division(FOD), New Delhi.
2. The Deputy Director, National Sample Survey Organisation (FOD), A.P.North Region, 8th floor, West Wing, Gagan Vihar, M.J.road, Hyd.
3. The Regional Assistant Director, National Sample Survey Organisation (FOD), A.P.North Region, 8th floor, West Wing, Gagan vihar, M.J.road, Hyd.
4. One copy to Sri. K.K.Chakravarthy, advocate, CAT, Hyd.
5. One copy to Sri. K.Ramulu, Addl. CGSC, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

self
12/6/97

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RAVIGIRAO : M(A)

AND

THE HON'BLE SHRI B.S. SHRI PARAMESHWAR:
M(J)

DATED: 1/5/97

ORDER/JUDGEMENT

R.A./C.P./M.A. No.

in

D.A. NO. 523/97

ADMITTED INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

COURT

